

(2023) 10 DEL CK 0035

Delhi High Court

Case No: Criminal Revision Petition No. 472 Of 2019, Criminal Miscellaneous Application No.
8424 Of 2019

Tarak Nath Gupta &
Anr

APPELLANT

Vs

State Of Delhi & Anr

RESPONDENT

Date of Decision: Oct. 13, 2023

Acts Referred:

- Constitution of India, 1950 - Article 20(3), 21, 142
- Code Of Criminal Procedure, 1973 - Section 53, 53A, 91, 311, 311A, 397, 401
- Indian Penal Code, 1860 - Section 304B, 306, 498A
- Evidence Act, 1872 - Section 8, 45, 65B, 155, 157, 165
- Identification of Prisoners Act, 1920 - Section 5
- Land Acquisition Act, 1894 - Section 18

Citation: (2023) 10 DEL CK 0035

Hon'ble Judges: Amit Sharma, J

Bench: Single Bench

Advocate: Kedar Yadav, Rahul Yadav, Nisha Singh, Hitesh Vali, Manoj Chaudhary, Vipul Chaudhary

Final Decision: Dismissed

Judgement